

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. O.A. 1451 of 2013

Date of order: 19.2.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

ANIL GOSWAMI

VS.

UNION OF INDIA & ORS. (CAG)

For the Applicants : Ms. S. Roy, Counsel

For the Respondents : Mr. S.K. Bhattacharyya, Counsel

O R D E R (Oral)

Justice Shri Vishnu Chandra Gupta, Judicial Member:

Heard the Ld. Counsel for the petitioner and the respondents and perused the record.

2. A supplementary affidavit has been filed and it is taken on record. It is not in dispute that the amount actually payable was also paid by the respondents in pursuance to the order passed by this Tribunal on 19.12.2013. A request has been made that interest should be paid thereof.

3. In view of the facts and circumstances of the case, technically the claim was refuted for non-compliance of the requirements under the rules but after considering the circumstances the Tribunal has overcome those hurdles and directed the authorities to make payment in 2013 and directed to grant necessary sanction for payment of the amount. It is a case of medical re-imbursement.

(H.C.3)

Hence, we are of the view that in the given circumstances awarding of interest is not warranted.

4. Accordingly, the petition is consigned to the record room as the order passed by the Tribunal has been fully complied with.

(Jaya Das Gupta)
MEMBER(A)

(Vishnu Chandra Gupta)
MEMBER(J)

SP